NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

2. C.P. 230/(MB)/2022

CORAM:
SHRI SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH (Retd.)**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.09.2022

NAME OF THE PARTIES: **Kirti Sarda**
V/s
Agro Pride Private Limited

APPEARANCE :

FOR THE APPLICANT **:** Adv. Harsh Kesharia
FOR THE RESPONDENT **:** None present
Section: 59, Sec. 241(1), Sec. 242(4) of Companies Act, 2013

ORDER

The matter is taken up through Virtual Hearing (VC). None present for the Respondents. There are six Respondents arrayed as a party. **Registry is directed** to issue notice to all the Respondents intimating the next date of hearing and file compliance report. In addition to court notice, Applicant to issue notice to all the Respondents intimating the next date of hearing by all available means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the proof of service. Respondents are at liberty to file affidavit in reply, if any, well before the adjourned date. List this matter on **12.12.2022.**

Sd/- **Sd/-**
SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH**
Member (Technical) **Member (Judicial)**
23.09.2022
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